

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH.

(1) DA No. 605/2000 With (2) DA No. 2080/2000 New Delhi: this the 3 day of Normber, 2000 HON BLE MR. S.R. ADICE, VICE CHAIRMAN(A) HON BLE DR. A. VEDAVALLI MEMBER (3)

19 Mohan Lala S/o Late Shri Malkiat Singha R/o H-17/228, Sector 7, Rohinia Delhia

2 Rakeshwar Verma, S/o Late Shri B.K.Verma, R/o G-70, Sitapuri, New Delhi

43 Om Prakash Singh,
S/o Shri Raj Kumar Singh,
R/o 735, Krishi Kunj,
New Delhi

5% Shish pal Singh

S/o Late Shri Khub Chand

R/o 729, Krishi Kunj

New Delhi

All employed as Technical Officers
in IARI New Delhia

(By Advocate: Shri B.B.Rawal)

Applicants.

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15 Indian Council of Agricultural Research, through its Director @neral, Krishi Bhawan, New Delhi-1

Indian Agricultural Research Institute?

Pusa?

New Delhi-12

Responden ts

(By Advocate: Shri Vijay Chaudhary)

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(2) 0A No. 2080/2000

- 1. Dr. Dasvir Singh,
 S/o Sh. Dai Lal Singh,
 R/o_674, Krishi Kunj,
 IARI,
 New Delhi-12
- 2% S/Shri S.P. Tyaging S/o R.N. Tyaging R/o E-31, IARIng Pusang New Delhi-12

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- ShaDiwakar Bahukhandi S/o ShaDaPrasada R/o 672, Krishi Kunja IARI New Delhi
- 49 Sh.Ashok Kumar Tyagin S/o Sh.S.L.Tyagin R/o 615 Krishi KunjiIARI New Delhi-127
- 5. Sh.R.P.Shama, S/o Vidyanand Shama, R/o 709, Krishi Kunj, IARI, New Delhi-12.
- 60 Drochanderpalo S/o Shoram Singho R/o 728, Krishi Kunjo IARIO New Delhi-120
- 70 Dr.Birendra Kumar, S/o Sh.Kishan Singh, 730, Krishi Kunj, IARI, New Delhi 212.
- 8. Dr.J.P.Singha S/o Sh.Ganesh Singha R/o 722, Krishi Kunja IARIa New Delhi-12
- 9 Dr. Chander Bhan Singh, S/o Sh. Jagdish Prasad, R/o 679 Krishi Kunj, IARI, New Delhi-12

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100 DraRajendra Singh Tanwar,
S/o Shri Sacasingh,
R/o E-92, IARI,
Pusa,
New Delhi-12

11 Dravijendra Singha S/o Shri Phool Singha R/o NRC-19 Pusa Campusa IARIA New Delhi-12

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12. Shagwant Singh Ahlawata S/o Shagultan Singh Ahlawata R/o 552, Krishi Kunja IARIa New Delhi-12.

13. Dr. Kehar Singh, S/o Sh. Phool Singh, R/o P-82, Vijai Vihar, Uttam Nagar, New Delhi 59,

14 Shiprem Singh; S/o Ram Swaroop Singh; R/o A-144 West; Nathu Colony; Delhi-93

153 DraBrijvir Singha S/o Late ShakaBaVerma R/o Flat NoaGa6, Pusa Apartment, Sector 15, Rohinia New Delhi 853

All TOs at IARI New Delhi

Applicants.

(By Advocate: DraSumant Bhardwaj)

Versus

- 1. Indian Council of Agricultural Research through its Director General? Krishi Bhawan? New Delhi 1
- 25 Indian Agricultural Research Institute, through the Director, New Delhi: 125 Respondents

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(1) DA No 7605/2000

ORDER

Mr. S.R. Adige. VC (A):

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Applicants who are all Masc/Phan impugn respondents Circular dated 3222000 (Annexure-A) notifying modifications in the ICAR Techaservice Rules and seek a direction to respondents to consider them for merit assessment promotion from Table to To grade on uniform five years assessment rather than dividing them into sub-classifications of Basc and Masc which applicants allege are artificial and impermissible.

- 2. Heard both sides and perused the pleadings
- Applicants themselves assert that by respondents Circular dated 4.8.95 (Annexure-A3) technical personnel who possessed the minimum qualifications for Category III (3 years Diploma/Bachelor's Degree in the relevant field with 5 years working experience in the relevant field) were eligible for merit assessment promotion from T5 to T6 grade provided they had put in not less than 12 years of service in T-5 grade.
- By impugned Circular dated 3-2-2000, minimum qualifications for direct recruitment to Category III has been made a Master's degree in the relevant field or equivalent qualifications from a recognized university. Those possessing Master's degree, become eligible for merit assessment from T5 to T6 grade upon completing 5 years' service in T5 grade, while those such as applicants who possess a Bachelor's degree become eligible for merit assessment from T5 to T6 grade upon completion of 10 years service



in T5 grade, who do not even possess the educational qualification of a Bachelor's degree in the relevant field or equivalent qualifications from a recognised university are by impugned circular dated 3.2.2000 no longer eligible for further merit assessment promotion to Category III.

The question for adjudication is whether such provisions which deny eligibility for promotion to a higher post to an employee possessing lessor qualifications, or require longer experience for those possessing lessor qualifications, is illegal, arbitrary, malafide or violative of Articles 14 and 16 of the Constitutions

para 9 of the Hon ble Supreme Court's decision in RSEB Accts. Association, Jaipur Vs. RSEB & another JT 1997(2) SC 342 in our view provides a complete answer to his question and is extracted below:

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Mas per the decision of this Court; the position is well settled that educational qualifications can be made the basis of or classification of employees in State services in the matter of pay scales, promotions etc... Similarly in the matter of promotions; classification on the basis of educational qualifications so as to deny eligibility for promotions to a higher post to an employee possessing lessor qualifications or require longer experience for compossessing lessor qualifications has been upheld as valid by this court;

Applicants' counsel has also contended that as per applicants' knowledge, Covto approval which was mandatory, was not obtained before the impugned circular dated 3.2.2000notifying modifications in the ICAR Tech-Service Rules issued, and the

aforesaid modifications are not in the form of a proper notification but only in the form of a letter.

In so far as the format of the modification is concerned, we note that respondents circular dated 4.8.95 relied upon by applicants themselves was also in letter form. Hence the challenge to the impugned circular dated 3.2.2000 on this ground is rejected.

As regards obtaining of approvals of the competent authority before notifying the modifications; respondents in their reply have stated that the impugned circular dated 3.2.2000 was issued after obtaining specific approval of Ministry of Finance. The impugned circular dated 3.2.2000 itself states that it is based upon the decision of the Governing Body and the approval of the competent authority has been obtained to effect the modification concerned therein. In the absence of any materials to the contrary furnished by applicants we have no reason to doubt the correctness of the same.

10% The DA therefore warrants no interference and is dismissed? No costs?

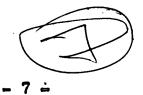
OA NO 2080/2000

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In this OA applicants are seeking revocation of impugned order dated 1939.2000 (Annexure-A1) in 6A No 60 Jumpassed by the Tribunal and seek a direction to respondents to announce the results of DPC and give promotions subject to outcome of OA No.605/2000.

12. As OA No.605/2000 is itself being dismissed by the aforesaid order and the interim order





dated 19:9 2000 in that OA stands merged with the aforesaid final order, respondents are no longer restrained from taking appropriate action on the DPC's recommendations in accordance with law;

The OA No. 2080/2000 is disposed of incterms of para 12 above No costs

14 Let a copy of this order be placed on both OA records

A Ve davaha (DR A WEDAVALLI)

MEMBER (J)

VICE CHAIRMAN (A)

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